

Central Adminisrative Tribunal
Principal Bench

(2)

O.A.No.336/2003
M.A.No.335/2003

Hon'ble Shri Shanker Raju, Member(J)

New Delhi, this the 18th day of February, 2003

Shri Anil Kumar Kapoor, S/o Shri Hari Krishan Kapoor,
Manager (Drawing),
Office of Indian Railway Construction
Co.(International) Ltd. Palika Bhawan, Sector XIII,
New Delhi-110066.Applicant.

(By Advocate: Shri B.S.Mainee)

Versus

1. Union of India through the Secretary,
Ministry of Railways (Railway Board),
Rail Bhawan, Raisina Road,
New Delhi.
2. The General Manager,
Northern Railway,
Baroda House,
New Delhi.
3. The Chief Bridge Engineer,
Northern Railway,
Baroda House,
New Delhi.
4. The General Manager (HRM),
Indian Railway Construction Co.
(International) Ltd. Sector XIII, Palika Bhawan,
R.K.Puram,
New Delhi-66.Respondents.

O R D E R(Oral)

By Shri Shanker Raju, M(J):

Applicant claims pro-rata pension which has been denied to him on the ground that he was not confirmed. Placing reliance on a decision of this Court in OA 3/99 in A.P.Narang v. Union of India & Others, decided on 1.2.2002, it is contended that the aforesaid decision, in all four, covers the present case.

2. Applicant preferred a representation to this effect to the respondents which is still to be responded.

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(3)

3. In view of the above, ends of justice would be met if the present OA is disposed of with direction to respondents to consider the representation of applicant with regard to his claim in the light of the decision in A.P.Narang supra by a detailed and speaking order to be passed within two months from the date of receipt of a copy of this order.

Let a copy of this order along with a copy of the OA be sent to respondents.

S. Raju

(Shanker Raju)
Member(J)

/rao/